

Annexure 4

Name of Corporate Debtor: Future Retail Limited; Date of commencement of CIRP: July 20, 2022; List of creditors as on: July 6, 2023

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sr. No.	Name of Creditor	Details of Claim received			Details of claim admitted				Amount of contingent claim	Amount of any mutual dues	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of Receipt (MM/DD/YYYY)	Amount claimed	Amount of claim admitted	Nature of Claim	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Indian Overseas Bank	8/3/2022	1,072,347,216	1,072,347,216	Corporate Guarantee	-	No	0.55%	Nil	Nil	-	-	
2	Barclays Bank PLC	8/3/2022	581,896,180	581,896,180	Bill Discounting	-	No	0.30%	Nil	Nil	-	-	
3	APAC Financial Services Pvt Ltd	8/3/2022	178,500,000	174,790,440	Triparty Lease	174,790,440	No	0.09%	Nil	Nil	3,709,560	-	
4	Punjab & Sindh Bank	8/3/2022	50,791,204	50,791,204	Bill Discounting	-	No	0.03%	Nil	Nil	-	-	
5	CSB Bank Limited	8/3/2022	35,491,651	35,491,651	Bill Discounting	-	No	0.02%	Nil	Nil	0	-	
6	DBS India Bank Limited	8/3/2022	958,484,572	958,484,572	Fund based and Non-Fund based	-	No	0.49%	Nil	Nil	-	-	
7	Bank Of Maharashtra	8/3/2022	24,116,590	24,116,590	Fund based and Non-Fund based	-	No	0.01%	Nil	Nil	-	-	
8	Indusind Bank	8/3/2022	2,127,309,986	2,127,309,986	Fund based and Non-Fund based	-	No	1.09%	Nil	Nil	-	-	
9	Central Bank of India	8/3/2022	7,942,977,467	7,942,977,467	Corporate Guarantee	5,223,574,630	No	4.08%	Nil	Nil	-	-	
10	State Bank of India	8/3/2022	7,948,983,797	7,948,983,797	Corporate Guarantee	7,947,862,397	No	4.08%	Nil	Nil	-	-	
11	IDBI Bank	8/3/2022	1,950,769,205	1,923,399,537	Corporate Guarantee	-	No	0.99%	Nil	Nil	27,369,668	-	
12	Axis Bank Limited	8/3/2022	1,380,423,716	1,380,423,716	Corporate Guarantee	-	No	0.71%	Nil	Nil	-	-	
13	Punjab National Bank	8/3/2022	62,904,130	62,904,130	Corporate Guarantee	62,904,130	No	1.35%	Nil	Nil	-	-	
14	IDFC First Bank Limited	8/3/2022	667,778,541	667,778,541	Corporate Guarantee	667,778,541	No	0.34%	Nil	Nil	-	-	
15	Aventus Finance Private Limited	8/18/2022	554,738,757	496,832,059	Triparty Lease	-	No	0.25%	Nil	Nil	57,906,698	-	
16	Canara Bank	8/3/2022	11,274,476,351	3,359,242,929	Fund based and Non-Fund based	2,105,609,011	No	1.72%	Nil	Nil	7,915,233,422	-	
17	Kotak Mahindra Bank Limited	8/3/2022	543,286,765	543,286,765	Fund based and Non-Fund based	543,286,765	No	0.28%	Nil	Nil	-	-	
18	Centbank Financial Services Ltd	8/3/2022	6,711,130,724	6,711,130,724	NCDs	6,711,130,724	No	3.44%	Nil	Nil	-	-	
19	Indian Bank	8/3/2022	855,651,955	855,651,955	Fund based and Other Expenses	854,824,412	No	0.44%	Nil	Nil	-	-	
20	Axis Trustee Services Limited	8/3/2022	12,662,828,683	7,954,978,683	Triparty Lease	-	No	4.08%	Nil	Nil	4,707,850,000	-	
21	Yes Bank Ltd	8/3/2022	136,716,864	53,027,369	Corporate Guarantee	-	No	0.03%	Nil	Nil	83,689,495	-	
22	Vistra ITCL (India) Limited	8/3/2022	759,245	-	NCDs	-	No	0.00%	Nil	Nil	759,245	-	
23	Bank of India	8/3/2022	2,237,536,216	2,237,536,216	Fund based	2,237,536,216	No	1.15%	Nil	Nil	-	-	
	Total		59,959,899,814	47,163,381,726		26,529,297,266		25.52%			12,796,518,088		

Notes:

- This list presents claims received as on October 18, 2022, verified as on July 6, 2023, and remains subject to further verification and updation by RP in that regard.
- Figures have been converted into INR from respective currency as per Regulation 15 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Process) Regulations, 2016 ("CIRP Regulations") as amended from time to time.
- Principal amount has been verified basis bank statements, backed by certificate under The Banker's Book Evidence Act, 1891 (as applicable), consortium documents and Corporate Debtor's books of accounts (as available) and other supporting documents as per requirements of the CIRP Regulations and the Code.
- The abovementioned voting share has been computed on the basis of amounts verified as on date.
- Claims of the financial creditors have been verified (to the extent possible) and admitted basis documents shared by claimants. Due to non-availability of information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the relevant stakeholders, the resolution professional has filed application under Section 19 of the Insolvency and Bankruptcy Code, 2016. The resolution professional shall revise the amounts of claims admitted, when he comes across additional information warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.
- These claims are under verification. It is noted that certain claimants have not submitted complete set of documents or information to enable the RP to verify the claim. The details and information have been sought by the RP from such claimants and the same is pending to be received from the claimants. These claims shall be updated basis verification on receipt of requisite information from claimants.
- The said list of creditors (and further modifications to the list of creditors) will be duly uploaded on the website of the Corporate Debtor, IIBI and will be shared in the virtual data room for access to prospective resolution applicants.